

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

on Memo

For Hearing.

h  
23/12

Send

For Hearing  
P.H.

h  
2/1/05

Send

for further  
hearing as part-hear

h  
28/12

Send

For further hearing

P.H.

Send

h  
16/3/05

on. dt. 17.03.05

copies of order  
prepared for  
counsel for  
both side.

h  
24/3

W.M.D.  
20/3/05

Order dated 1/3/05

Heard in part.

Call this matter on 11/3/05.

~~Member (J)~~

Subr  
vice-chairman

Order dated : 17.3.05

Heard Mr. D.P.Dhalsamant, Ld. Counsel for the applicant. By filing a memo dated 17.3.05, he submits that the Respondents have since granted relief to the applicant as prayed for by him, the applicant does not want to prosecute the matter further.

In view of the above submission made by the Ld. Advocate for the applicant, the O.A. is disposed of being infructuous.

Send copies of this order to the Respondents and free copies of this order be handed over to Mr. Dhalsamant, Ld. Counsel for the applicant and to Mr. B.Dash, Ld. Additional Standing Counsel.

~~Member (J)~~

Subr  
Vice-Chairman